

**Central Administrative Tribunal
Principal Bench
O.A. No. 3654/2016**

New Delhi this the 09th day of November, 2016
Hon'ble Sh. Raj Vir Sharma, Member (J)

Sh. Khem Singh
Aged about 58 years
S/o Shri Mussadi Ram
R/o 515, 7 Extension
Gurgaon, Haryana
Presently posted as Sub-Divisional Engineer
B.S.N.L., Gurgaon (Haryana) ... Applicant

(By Advocate: Mr. R.K. Shukla)

Versus

1. Union of India
Through its Secretary
Ministry of Communication & I.T.
Sanchar Bhawan, Ashoka Road,
New Delhi.
2. Bharat Sanchar Nigam Limited
Through its Chairman-Cum
Managing Director
Corporate Office
Bharat Sanchar Bhawan
New Delhi-110001
3. The General Manager (T)
B.S.N.L. Gurgaon
Haryana
4. The Chief General Manager
B.S.N.L Haryana Circle
Ambala (Haryana) ... Respondents;

ORDER (ORAL)

Heard the learned counsel for the applicant. At the very outset, learned counsel for the applicant has submitted that the respondents have not decided the representation of the applicant dated 03.03.2016. He has further stated that the applicant will be satisfied, if a time bound direction is given to the respondents to decide the aforementioned representation.

2. In view of the above, without going into the merits of the case, we direct the respondents to decide the aforementioned representation within a period of three months from the date of receipt of a copy of this order.
3. OA is accordingly disposed of at the admission stage itself.

**(Raj Vir Sharma)
Member (J)**

